

THE NATIONAL COMPANY LAW TRIBUNAL,
COURT NO. 5, MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.01.2020**

NAME OF THE PARTIES: Ashish Mishra & Anr

V/s

Ajmera Realty & Infra India Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

4. C.P.(IB)-4533(MB)/2019

Both sides present. The counsel for the Corporate Debtor seeks further time to file reply and is directed to file reply on or before 30.01.2020 by serving a copy to the other side. List this matter on 31.01.2020.

It is made clear that if no reply is forthcoming before the next date of hearing, the matter will be decided on merits.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)